



From

Registrar General,
High Court of Uttarakhand,
Nainital.

To

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
8. Principal Judge, Family Court, Dehradun and Judges, Family Court, Hardwar, Nainital, Pauri Garhwal & Udham Singh Nagar.
9. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
10. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
11. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
12. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
13. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
14. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
15. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
16. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
17. Additional Secretary (Law), Public Service Commission, Gurukul Kangari, Hardwar.

C.L. No. 05 /UHC/Admin.A/2016

Dated: April 11, 2016.

Subject: Posting of Judicial Officers, whose spouse is serving as Judicial Officer in any of the adjoining States.

Sir,

On the subject noted above, I have to inform that the Hon'ble Court is pleased to resolve that, posting of such Judicial Officers of the State Judiciary of Uttarakhand, whose spouse is serving as Judicial Officer in any of the adjoining States will be given in the border area adjacent to those States, as far as possible and practicable, provided his/her spouse is also posted in border area. However, this facility will not be provided as a matter of right and the matter regarding such posting will be considered only subject to paramount interest of the State Judiciary.

You are therefore, informed accordingly.

Yours faithfully,

(D.P. Gairola)

No. 1601 /XIII-h-2/Admin.A/2016

Dated: April 11, 2016

Copy forwarded for information to:

1. P.P.S. to Hon'ble the Chief Justice.
2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
3. All the Registrars of the Court.
4. Joint/ Deputy/ Assistant Registrars & Section Officers of the Court.
5. I/c N.I.C., High Court of Uttarakhand, Nainital.

(D.P. Gairola)
Registrar General